

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 583/MP/2020
along with IA Nos. 68/2021 and 76/2021**

- Subject : Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 and the other applicable permissions, approval and legal and regulatory provisions.
- Date of Hearing : 12.4.2022
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Saurya Urja Company of Rajasthan Limited (SUCL)
- Respondents : Powergrid Corporation of India Limited (PGCIL) and 4 Ors.
- Parties Present : Shri Arijit Maitra, Advocate, SUCL
Ms. Suparna Srivastava, Advocate, PGCIL/CTUIL
Shri Tushar Mathur, Advocate, PGCIL/CTUIL
Ms. Soumya Singh, Advocate, PGCIL/CTUIL
Shri Aniket Prasoon, Advocate, CSPBPL
Ms. Shweta Vashist, Advocate, CSPBPL
Shri Md. Aman Sheikh, Advocate, CSPBPL
Shri Rishabh Bhardway, Advocate, SCPBPL
Shri V. Srinivas, CTUIL
Shri Kashish Bhambhani, CTUIL
Shri Yatin Sharma, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Servesh Kumar Singh, CSPBPL

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Respondent No. 3, Clean Solar Power (Bhadla) Private Limited and the learned counsel for Petitioner made detailed submissions in the matter.

3. Based on the request of the learned counsel for the parties, the Commission permitted the parties to file their written submissions, if any, within a week with copy to each other.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**(T.D. Pant)
Joint Chief (Law)**